

SHRI INDRAJIT GUPTA: The Home Minister is here. You can ask him. They are not bothered about finding out how the leakage is taking place.

SHRI SOMNATH CHATTERJEE: The Government owes an explanation to you, to tell you what is the position.

MR. SPEAKER: Will, I will see as the situation develops. I do not know. I cannot presume things. I cannot answer hypothetical questions. I have to see what is before me.

● (Interruptions)

MR. SPEAKER: Mr. Singh. Order, order

SHRI CHANDRA PRATAP NARAIN SINGH: Mr. Speaker, if I have said that... "....".... I apologise and I hope that portion is expunged, including if the Chair said that I was taking the House for a ride.

MR. SPEAKER: There is no conditional apology in this House. I ask not only you, Mr. Singh, I have asked so many of my friends on the other side also.

SHRI CHANDRA PRATAP NARAIN SINGH: I offer an apology to the Chair, Sir.

MR. SPEAKER: Thank you. I have got no malicious intentions or anything against any hon. member, mind you. I treat all my members as my masters, my friends and my colleagues. At times there might be differences of opinion but that does not mean that there should be acrimony between us. I do not believe in this. It is not my Chair. It is your Chair. Sometimes somebody else might be sitting here. Today I am sitting. That does not mean that it belongs to me personally. No.

Now we take up Papers to be laid.

Shri B. Shankaranand

12.18 hrs.

PAPERS LAID ON THE TABLE

[English]

Detailed Demands for Grants of the Ministry of Law and Justice for 1989-90

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): I beg to lay on the Table a copy of the Detailed Demands for Grants of the Ministry of Law and Justice for 1989-90. [Placed in Library. See No. LT-7646/89]

Notifications under Finance Act, under Customs Act and under Central Excise and Salt Act.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): On behalf of Shri A.K. Panja, I beg to lay on Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:-
 - (i) G.S.R. 129 (E) published in Gazette of India dated the 27th February, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Javier Perez de Cuellar, Secretary General of the United Nations and other members of delegation who visited India from 26th February, 1989 to 3rd March, 1989 from the payment of foreign travel tax.
 - (ii) G.S.R. 345(E) published in Gazette of India dated the 8th March, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. J. Batmunkh, General Secretary of the Mongolian

People's Revolutionary Party Central Committee, Chairman of the Presidium of the Great People' Khural and other members of the delegation who visited India from 7th to 10th March, 1939 from the payment of foreign travel tax.

- (ii) G.S.R. 346 (E) published in Gazette of India dated the 8th March, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. V.M. Kamentsev, Deputy Prime Minister of USSR and other members of delegation who visited India from 6th to 12th March, 1989, from the payment of foreign travel tax.
 - (iv) G.S.R. 347 (E) published in Gazette of India dated the 9th March, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Yasser Arafat, President of the Executive Committee of the Palestine Liberation Organisation and other members of delegation who visited India from 9th to 10th March, 1989, from the payment of foreign travel tax. [Placed in Library. See No LT-7647/89]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:
- (i) G.S.R. 91 (E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 32/88-Cus. dated the 1st March, 1988 seeking to revise the fuel-efficiency norms of motor vehicles and extending the validity thereof upto 31st March, 1990.
 - (ii) G.S.R. 92(E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 31/88-Cus. dated the 1st March, 1988 seeking to revise the fuel-efficiency norms of motor vehicles and extending the validity thereof upto 31st March, 1990.
 - (iii) G.S.R. 93(E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 30/83-Cus. dated the 25th February, 1983 seeking to revise the fuel-efficiency norms of two-wheelers and extending the validity thereof upto 31st March, 1990.
 - (iv) G.S.R. 94(E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 210/84-Cus. dated the 1st August, 1984 seeking to revise the fuel-efficiency norms of two-wheelers and extending the validity thereof upto 31st March, 1990.
 - (v) G.S.R. 95(E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 254/88-Cus. dated the 8th October, 1984 seeking to revise the fuel-efficiency norms of motor cars and extending the validity thereof upto 31st March, 1990.
 - (vi) G.S.R. 96(E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum mak-

ing certain amendments to Notification No. 288/88-Cus. dated the 12th December, 1988 seeking to prescribe a concessional rate of duty in respect of dies, tools, jigs and fixtures imported for the manufacture of auto components.

- (vii) G.S.R. 359(E) published in Gazette of India dated the 15th March, 1989 together with an explanatory memorandum making certain amendments to Notification No. 132-Cus. dated the 2nd July, 1980 also as to add four more products of Nepalese Origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978. [Placed in Library. See No. LT-7648/89]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:-
- (i) G.S.R. 90(E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 332/86-C.E. dated the 2nd June, 1986 seeking to revise the fuel-efficiency norms of motor vehicles of engine capacity not exceeding 1000 cubic centimeters and extending the validity thereof upto 31st March, 1990. [Placed in Library. See No. LT-7649/89]
- (ii) The Central Excise (Second Amendment) Rules, 1989 published in Notification No. G.S.R. 119(E) in Gazette of India dated the 22nd February, 1989. [Placed in Library. See No. LT. 7650/89]

- (iii) G.S.R. 370(E) published in Gazette of India dated the 20th March, 1989 together with an explanatory memorandum making certain amendments to Notification No. 5/88-C.E. dated the 1st February, 1988 so as to substitute for the figures and words "1st March, 1988" by the figures and words "28th February, 1986". [Placed in Library. See No. LT-7651/89]

Notifications under Banking Companies (Acquisition and Transfer of Undertakings Act, under Regional Rural Bank Act, Report of the Godavari Grameena Bank for Period ending 31.12.87, Report of Kanpur Kshetriya Grameena Bank for period ending 31.12.87 and Consolidated Report of Regional Rural Banks for period ending 31.12.87.

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay of the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:-
- (i) The Oriental Bank of Commerce Officer Employees' (Conduct) Amendment Regulations, 1982 published in Notification No. 3903 in Gazette of India dated 12th March, 1988.
- (ii) The New Bank of India Employees' (Conduct) Amendment Regulations, 1988 published in Notification No. 5005 in Gazette of India dated the 4th June, 1988. [Placed in Library. See No. LT-7652/89]

- (2) A copy of the Indian Overseas Bank Officer Employees' (Conduct) Amendment Regulations, 1988 (Hindi and English versions) published in Notification No: REF/HRD/88/7342 in Gazette of India dated the 10th December, 1988, under sub-section (4) of section 19 of the Bank Companies (Acquisition and Transfer of Undertakings) Act, 1970. [Placed in Library. See No. LT-7653/89]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Bank Act, 1976:-
- (i) The Hindon Gramin Bank, (Staff) Service Regulations, 1988. [Placed in Library. See No. LT-7654/89]
- (ii) The Visveshvaraya Grameena Bank, Staff Service Regulations, 1985. [Placed in Library. See No. LT-7655/89]
- (iii) The Adhiyaman Grama Bank, Bank Staff Service Regulations. [Placed in Library. See No. LT-7656/89]
- (4) A copy each of the following Reports (Hindi and English versions):-
- (i) Report of the Godavari Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-7658/89]
- (ii) Report of the Kanpur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (5) A copy of the Consolidated

Report (Hindi and English versions) on the working of the Regional Rural Banks for the year ended the 31st December, 1987. [Placed in Library. See No. LT. 7659/89]

Law Commission's Report on High Court Arrears-A fresh Look

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the Hundred Twenty-Fourth Report (Hindi and English versions) of the Law Commission of the High Court Arrears- A fresh Look. [Placed in Library. See No. LT-7660/89]

Annual Report etc of Central Board of Irrigation and Power, New Delhi for 1987-88 and a statement re delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1987-88 along with Audited Accounts.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above. [Placed in Library. See No. LT-7661/89]

Annual Report of and Review on Trade Development Authority, New Delhi for 1987-88 and a statement re delay in laying these papers, Annual Administrative Report and Review on Tobacco Board, Guntur, for 1987-88 and a statement re delay in laying these papers, Annual Report of and Review on Jewellery Export Promotion Council for 1987-88 etc.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority, New Delhi, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT - 7662/89]
- (3) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1987-88.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-7663/89]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council for the year 1987-88 along with Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council for the year 1987-88.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No.

LT. 7664/89]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. See No LT-7665/89]

**Report of the CAG of India for 1987-88
Union Government (Commercial) Part X
- Fertilisers and Chemicals Travancore
Ltd. under article 151 (1) of the
Constitution**

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1987-Union Government (Commercial) Part X-Fertilisers and Chemicals Travancore Limited, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-7666/89]

12.19 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provi-